

FIR No. 115/2013
PS: Crime Branch
State Vs. Denis Jauregui

19.09.2020

Present: None for applicant.

Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

Hearing conducted through Video Conferencing.

This is an application for issuance of new passport on behalf of applicant Denis Jauregi Mendizabel in case FIR No. 115/2013.

Reply of the IO is received. The same be forwarded to the Ld. Counsle fort he applicant.

Ld. Counsel for accused-applicant when contacted on phone for Webex hearing seeks adjournment on the ground that he is out of station and file is not readily available with him.

In the interest of justice, for consideration, put up on 28.09.2020.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

19.09.2020

FIR No. 200/2012
PS: Crime Branch
State Vs. Riazuddin @ Pintu
U/s 21 NDPS Act

19.09.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. C. D. Rai, Counsel for applicant Sabana Khatun (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for release of FDR of the surety after cancellation of endorsement, if any.

Let report be called from the Jail Superintendent in respect of the surrender of the accused-applicant in Jail.

For report and consideration, put up on **25.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
19.09.2020

FIR No. 47/2019
PS: Crime Branch
State Vs. Munish Gautam
U/s 20/25 NDPS

19.09.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. Ravinder Bhati, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused-applicant Munish Gautam in case FIR No. 47/2019.

Ld. Counsel for accused-applicant seeks time to verify the procedure of withdrawal of amount of LIC policy and whether the same is possible on line and to argue the application.

For consideration, put up on **30.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
19.09.2020

FIR No. 217/2019
PS: Sadar Bazar
State Vs. Uttam Gupta
U/s 308/354/354B/34 IPC

19.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


Sh. B. Khan, Ld. Counsel for accused-applicant
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for issuance of directions to the passport authority to issue passport on behalf of applicant.

After arguing for some time, Ld. Counsel for applicant seeks time to further argue the matter and go through the relevant provisions of law.

For further arguments, put up on 29.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
19.09.2020

FIR No. 1360/2015

PS Burari

State v. Jitender Bhati etc.

U/s 302/364/120 IPC

19.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Hansraj, counsel for applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for cancellation of bail on behalf of applicant in case FIR No. 1360/2015.

Ld. Counsel for the applicant submits that some necessary particulars are not mentioned in the application that therefore he does not want to press upon this application and that the same may be dismissed as withdrawn. It is ordered accordingly.

The application for cancellation of bail on behalf of applicant is dismissed as withdrawn.

Naeel
(Naeel Abida Perveen)
ASJ (Central)THC/Delhi
19.09.2020

FIR No. 91/2018
PS: Kotwali
State Vs. Mohd. Alam
U/s 342/394/397/34 IPC

19.09.2020

ORDER

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Mohd. Alam in case FIR No.91/2018.

Ld. LAC for accused-applicant has contended that accused-applicant is in JC since 19.06.2018 in connection with the present case. That the accused-applicant is falsely implicated only on the basis of disclosure statements and there is no material connecting the accused-applicant to any such alleged robbery. That no recovery is alleged against the accused-applicant. That investigation is complete and chargesheet has been filed, charge has already been framed. That accused-applicant is the sole bread earner for his family that comprises of his wife and two minor children. That due to incarceration of accused, family of the accused is at the stage of starvation. That due to Covid-19 pandemic, trial Court would take sufficient time.

Ld. Addl. PP, on the other hand, contended that the case pertains to robbery of Rs. 18 lacs from the shop and accused-applicant has played active role in the commission of offence even though he did not enter the shop to commit the robbery, he is the mastermind and there is video footage to show that he had made reconnaissance of the shop before the incident of robbery. That on the date of incident location of mobile phone of accused-applicant was near the place of occurrence. That accused-applicant may extend threats to the witnesses in case

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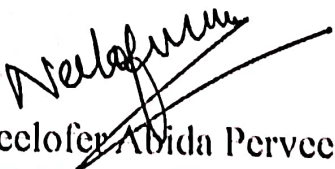
released on bail. That accused-applicant does not have clean antecedents and has involvement in other criminal cases.

Heard.

The present FIR arises out of the incident of robbery inside a shop situated at Old Lajpat Rai Market Delhi. The case of the prosecution is that on 03.04.2018, three armed robbers looted Rs. 18 lacs alongwith bank passbook etc. at the point of desi katta from shop no. 503, 2nd Floor, Old Lajpat Rai Market. the accused-applicant is not one of the offenders who had entered inside the shop and committed the robbery however is alleged to have entered into a criminal conspiracy with the co-accused to commit the robbery and in pursuance thereto had undertaken reconnaissance of the place of robbery before the incident and though he had not entered inside the shop but was present near the shop. No recoveries are alleged against the accused-applicant or at his instance though considerable portion of the stolen property came to be recovered in the course of investigation as per the prosecution. The trial is yet to commence and is likely to take some time considering that the prosecution has cited 40 witnesses and factoring in the situation arising out of the outbreak of Covid-19 pandemic. The accused-applicant does not have clean antecedents however, weighing the accusations against him in the present case and the length of incarceration already undergone despite the previous involvement it appears to be a fit case for grant of bail to the accused-applicant in the present case. Taking into consideration that the accused-applicant is not alleged to have entered the shop to commit the robbery, and as no recoveries are alleged against him, and as the accused-applicant has been in custody in the present case now for over two years and as the trial is likely to take some time to conclude, accused Mohd. Alam in such facts and circumstances is granted regular bail in the present case FIR upon furnishing

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personal bond in the sum of Rs. 50,000/- with two sureties in the like amounts, and subject to the condition that the accused-applicant shall scrupulously appear on each and every date of hearing in the court and shall not in any manner delay, defeat or impede the trial, that he shall not threaten, influence or intimidate witnesses nor tamper with evidence nor interfere with the trial, in any manner whatsoever, that he shall not leave the territorial limits of NCT Delhi without prior intimation to the IO, and in the event that he leaves the territorial limits of NCT Delhi after such intimation he shall get his presence marked every 15th day of the month before the SHO of the Local Police Station, that he shall mention the mobile phone number to be used by him on the bond and shall ensure that the same number remains on switched on mode with location activated and shared with the IO and shall not change the mobile phone number without prior intimation to the IO. The sureties shall also mention their mobile phone numbers and shall not change their address and mobile phone numbers without prior intimation to the IO. The accused shall not be seen at any time within one kilometer radius of the residential address of the complainant. Application is disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
18.09.2020

FIR No. 43/2018
PS Sadar Barar
State v. Ravi Kohli
U/s 302/34 IPC

19/09/2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

None for accused-applicant.

Hearing is conducted through video conferencing.


This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Ravi Kohli in case FIR No. 43/2018.

Reply is filed by the IO.

Ld. Counsel for accused-applicant when contacted on phone for ~~Wajah~~ hearing seeks adjournment on the ground of personal exigency.

In the interest of justice, for consideration, put up on

25/09/2020.


(Nishad Ashik Perveen)
ASJ (Criminal) (II) Dault
19/09/2020